

The show cause notices were issued for violation of certain licence conditions. The replies received from service providers were examined. The Licence Condition has provision of imposition of financial penalty not exceeding Rs. 50 Crore for violation of terms and conditions of licence agreement but the quantum of financial penalty to be imposed for violation of any specific licence condition is not specified in the Licence. Government is in the process of deciding the quantum of penalty to be imposed.

Tender for biometric enrolment service of NPR

1917. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that DOEACC has floated a tender for Biometric Collection in 17 States and one Union Territory for providing Biometric Enrolment Services of National Population Register (NPR);

(b) whether it is also a fact that a limited number of bids have been received due to very EMD fixed for rural as well as urban areas;

(c) if so, the reasons therefor; and

(d) the steps being taken to re-tender the process for healthy competition and making more companies eligible for the tender?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Sir. Requests for quotations (RFQs) for selection of Managed Service Providers for biometric enrolments in 17 States and 1 UT assigned to Department of Information Technology for National Institute of Electronics and Information Technology (NIELIT) (formerly DOEACC Society).

(b) and (c) No, Sir. The EMD was fixed as per the guidelines prescribed under General Financial Rules, 2005.

(d) Does not arise.

Surrender of broadband wireless airwaves by BSNL

1918. SHRI TARIQ ANWAR: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state: